

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

CP(IB) 298/NCLT/AHM/2020

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.08.2020**

Name of the Company: Kaushal Kumar Dhoot HUF through Its
Karta 'Kaushal Kumar Dhoot'
V/s
Alpha Roto Machines Pvt Ltd
Section : 7 of the Insolvency and Bankruptcy Code, 2016

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

ORDER

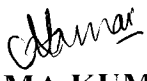
Advocate, Ms. Pragati Tiwari appeared on behalf of the Petitioner and submitted that they have sent an E-mail that party has instructed her to withdraw the instant petition. Hence, she filed a withdrawal pursis to withdraw the instant petition i.e. C.P.(I.B.) No. 298/2020.

The prayer is allowed.

Accordingly, the C.P.(I.B.) No. 298/2020 is dismissed as withdrawn.


CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL

Dated this the 28th day of August, 2020


MANORAMA KUMARI
MEMBER JUDICIAL